

<sup>1</sup>[THE FIFTH SCHEDULE

[See sections 8(4), 8A(8) and 17A(2C)]

S. No.	Mineral	Additional amount on grant or extension of mining lease
1.	Iron ore and chromite	Equivalent to one hundred and fifty per cent. of the royalty payable
2.	Copper	Equivalent to fifty per cent. of the royalty payable
3.	Coal and lignite	Equivalent to the royalty payable
4.	Other minerals (other than coal and lignite)	Equivalent to the royalty payable

*Explanation.*—For the purposes of this Schedule, the additional amount shall be in addition to royalty or payment to the District Mineral Foundation and National Mineral Exploration Trust or any other statutory payment.

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1. Ins. by Act 16 of 2021, s. 21 (w.e.f. 28-3-2021).